

died and nine other Army personnel were injured.

2.1. The accident occurred when the vehicles was negotiating a sharp turn. The exact cause of the accident is not known as the driver of the vehicle died on the spot. A Court of Inquiry is, however, in progress.

2.2. The widow or the next-of-kin of those killed, will be entitled to special family pension if death is attributable to military service. This will be determined after the findings of Court of Inquiry are available. In addition, they would be entitled to Rs. 5,000/- from the Army Group Insurance Scheme. In fact payment has already been made in three cases.

2.3. Those injured are entitled to free medical facilities/treatment in the normal manner.

3.1. Instructions already exist for employment assistance to be provided to the wife son/daughter/near relation of a member of the Armed Forces who dies in harness or is killed or disabled in action.

3.2. In cases where death is held as attributable to military service, the family of the deceased is also eligible to children allowance based on the quantum of pension.

#### Accident in Deulbera Colliery

2803. SARDAR SWARAN SINGH SOKHI: Will the Minister of ENERGY be pleased to state:

(a) whether one loader was killed in an accident when a portion of roof in Deulbera colliery belonging to Central Coalfields Limited in Talchar, Orissa on 15th March, 1976, collapsed;

(b) if so, the reasons of the accident and action taken; and

(c) whether any compensation has been given to the next of kin and what arrangements Government have

made for the education of the deceased dependents?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD): (a) and (b). On 5-3-1976, Shri Mitu Nalak, a loader, was fatally injured in an accident in the Deulbera Colliery of the Central Coalfields Limited. The accident was caused by the fall of a piece of coal measuring 2 ft./2 ft. into 1 ft./1 feet from the projection of the roof which had become loose suddenly.

(c) The information is being collected and will be laid on the Table of the House.

#### Full Utilisation of Hydel Power

2804. SHRI NITIRAJ SINGH CHAUDHARY: Will the Minister of ENERGY be pleased to state:

(a) whether the country can produce 27,000 M.W. to 43,000 M.W. power from our hydro electric potential and we are producing only about 20 per cent of the same;

(b) whether Government have drawn out a plan for full utilisation of our Hydel power; and

(c) if so, broad outlines thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD): (a) to (c). A preliminary hydro-electric survey based on hydrological and topographical data available had indicated a hydro-electric potential of around 42 million kW at 60 per cent load factor. With the schemes currently under implementation, over 25 per cent of the potential would have been utilised.

The selection of power projects is made on the basis of power demands in particular regions, the relative economics and cost benefits of alter-

native projects keeping in view transmission requirements and other techno-economic factors.

The hydro potential is proposed to be developed keeping in view the above mentioned broad guidelines.

**Retrenchment of Workers by the Central Coalfields Limited**

**2805. SHRI INDRAJIT GUPTA:  
DR. RANEN SEN:**

Will the Minister of ENERGY be pleased to state:

(a) whether Central Coalfields Limited has taken a decision to retrench about 5000 persons working in different collieries;

(b) if so, the reasons therefor; and

(c) Government's reaction thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD): (a) to (c). No, Sir. In pursuance of the provisions of the Contract Labour (Regulation & Abolition) Act, the company is gradually abolishing the employment of contract labour in the

prohibited categories. In this process some labourers employed by the contractors may have been displaced.

**Committee on Problems of Coir Industry**

**2806. SHRI R. S. PANDEY:  
SHRI P. GANGA REDDY:**

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether Government have set up a Committee to go into the problems faced by coir industry in the country; and

(b) if so, the composition of the Committee and tentative date by which report is expected to be received by Government?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): (a) Yes, Sir.

(b) The Study Team, which consists of the following members, is expected to submit its report by 30th June, 1976.—

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| 1. Shri B. Sivaraman<br>Member, Planning Commission  | Chairman         |
| 2. Shri A. P. V. Krishnan<br>Additional Secretary, and Integrated Financial<br>Adviser, Ministry of Industry & Civil Supplies. | Member           |
| 3. Joint Secretary<br>(In-charge of Coir)<br>Ministry of Industry & Civil Supplies.  | Member           |
| 4. Shri K. Mahava Das<br>Chief Officer,<br>Reserve Bank of India;<br>Agricultural Credit Deptt., Bombay.                       | Member           |
| 5. A Senior Officer<br>representing the Government of Kerala.  | Member           |
| 6. A Senior Officer<br>representing the Ministry of Commerce.  | Member           |
| 7. Chairman<br>Coir Board, C. chin.  | Member-Secretary |
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The date fixed by Government for submission of the report by the Study Team is 30-6-1976.